

**IN THE INCOME TAX APPELLATE TRIBUNAL,
MUMBAI BENCH "C", MUMBAI**

**BEFORE SHRI NARENDER KUMAR CHOUDHRY, JUDICIAL MEMBER
AND
SHRI OMKARESHWAR CHIDARA, ACCOUNTANT MEMBER**

**ITA No.2779/M/2024
Assessment Year: 2018-19**

M/s. Omya India Private Limited, Plot No.T18 MIDC Industrial Area, Taloja, Raigad, Maharashtra- 410 208 PAN: AAACO7164N	Vs.	The Deputy Commissioner of Income Tax, Circle 8 (2)(1), Aayakar Bhawan, Mumbai, Maharashtra - 400020
(Appellant)		(Respondent)

Present for:

Assessee by : Mr. Vishal Asrami, Ld. A.R. (Virtually)
Revenue by : Mr. R.A. Dhyani, Ld. CIT-DR.

Date of Hearing : 30 . 12 .2024
Date of Pronouncement : 30 . 12 .2024

O R D E R

Per : Narender Kumar Choudhry, Judicial Member:

This appeal has been preferred by the Assessee against the order dated 18.03.2024, impugned herein, passed by the Ld. Principal Commissioner of Income Tax (Appeals) (in short Ld. Pr. Commissioner) under 263 of the Income Tax Act, 1961 (in short 'the Act') for the A.Y. 2018-19.

2. The Assessee intends to settle the dispute amicably and therefore has opted for VSV Scheme 2024 and Department had acknowledged filing of Form No.1 as filed by the Assessee before this Court. The Assessee further willing to deposit the requisite amount to be determined by issuing Form-2 which is awaited. The Ld. D.R. did not refute the claim of the Assessee.

3. Considering the peculiar facts and circumstances, as the Assessee has initiated the process for settling the dispute through VSVS 2024, the adjournment sought for declined and this appeal is dismissed as withdrawn, however, with liberty to both the parties to seek recall of this order, in case of failing of the Assessee to settle the dispute finally and/or deposit the requisite amount within the time prescribed.

4. In the result, the appeal filed by the Assessee is dismissed as withdrawn with liberty as mentioned above.

Order pronounced in the open court on 30.12.2024.

**Sd/-
(OMKARESHWAR CHIDARA)
ACCOUNTANT MEMBER**

**Sd/-
(NARENDER KUMAR CHOUDHRY)
JUDICIAL MEMBER**

* Kishore, Sr. P.S.

Copy to: The Appellant
The Respondent
The CIT, Concerned, Mumbai
The DR Concerned Bench

//True Copy//

By Order

Dy/Asstt. Registrar, ITAT, Mumbai.